

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI**

Appeal No.C/326/2009

(Arising out of Order-in-Appeal No.73/2009 dt. 20.8.2009 by the
Commissioner of Customs & Central Excise (Appeals),
Tiruchirappalli).

V.V.Exim

Appellant

Vs.

Commissioner of Customs,
Tuticorin

Respondent

Appearance

None
for the Appellant

Shri K. Veerabhadra Reddy, JC (AR)
for the Respondent.

CORAM :

Hon'ble Ms. Sulekha Beevi C.S. Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: 31.10.2017

FINAL ORDER NO. 42488 / 2017

Per Bench

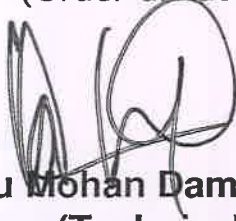
Learned AR Shri K. Veerabhadra Reddy, JC, appeared for the
respondent – Revenue. Neither anybody appeared on behalf of the
appellant – assessee nor any adjournment applications filed. It
shows that appellant – assessee is not interested to pursue the
appeal.



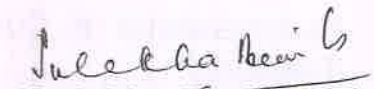
2. It may mention that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed on account of default by the appellant.

(Order dictated and pronounced in the open court)



(Madhu Mohan Damodhar)
Member (Technical)



(Sulekha Beevi C.S)
Member (Judicial)

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चेन्नई / CHENNAI